

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI
(ORIGINAL APPLICATION No. 19 OF 2014)

IN

I.A. No. 533 of 2025, MA No. 216/2015, MA No. 1027/2015)

IN THE MATTER OF:

DR. KASHMIRA KAKATI

... APPLICANT

VERSUS

THE UNION OF INDIA & ORS.

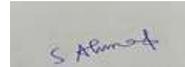
... RESPONDENTS

NEXT DATE 06.02.2026

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Filed By



SHARIQ AHMED

Advocates for the Respondent No.1

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DATE: 05.02.2026

PLACE: NEW DELHI

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 19/2014
(IA No. 533/2025, MA No. 216/2015, MA No. 1027/2015)

IN THE MATTER OF:

Dr. Kashmira Kakati ...

.....Applicant

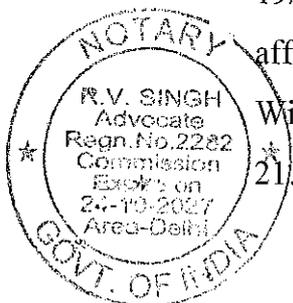
Versus

Union of India & Ors.....
Respondents

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1 MoEF&CC IN
COMPLIANCE OF ORDER DATED 26.11.2025**

I, Rajendra Kumar, S/o Madan Singh, aged about 53 years, presently working as Scientist D in the Ministry of Environment, Forest and Climate Change, Government of India, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi – 110003, do hereby solemnly affirm and state as under:

1. That I am presently posted as Scientist D in the Ministry of Environment, Forest and Climate Change (hereinafter referred to as MoEF&CC), Government of India and am duly authorized to swear this affidavit on behalf of the answering Respondent. I am conversant with the facts and records of the case and competent to depose to the present affidavit.
2. That the present affidavit is being filed in compliance with the Order dated 26.11.2025 passed by this Hon'ble Tribunal in Original Application No. 19/2014, whereby this Hon'ble Tribunal directed the MoEF&CC to file a further affidavit disclosing whether the requisite information sought from the Chief Wildlife Warden, Government of Assam, Guwahati, vide communication dated 21.10.2025, has been received by the Ministry.



3. That in pursuance of the earlier directions of this Hon'ble Tribunal and the deliberations held in a meeting chaired by IGF (PT&E) on 10.10.2025 with all concerned Divisions of the Ministry regarding exercise of powers under Section 5 of the Environment (Protection) Act, 1986 for giving legal recognition and status to Golai and Bogapani Elephant Corridors in Assam along with other areas, the answering Respondent issued a communication dated 21.10.2025 to the Chief Wildlife Warden, Government of Assam, Guwahati.
4. That vide the said communication dated 21.10.2025, the State Government of Assam was requested to furnish a **detailed proposal** containing, inter-alia:
- i. Details of boundaries, geo-coordinates, habitat connectivity, elephant movement patterns, habitat quality and relevant maps;*
 - ii. Legal status of land falling in the corridor and other areas proposed to be protected;*
 - iii. Decadal data of human-elephant/wildlife conflict in the region and impact assessment of linear infrastructure such as highways, railways, pipelines, transmission lines or other barriers;*
 - iv. Details of encroachments, permanent/temporary structures, settlements, plantations, existing and proposed industrial units within the areas required to be protected;*
 - v. Measures taken by the State for habitat restoration and human-elephant conflict mitigation, including early warning systems, fencing and compensation mechanisms".*
5. That it is respectfully submitted that the Ministry has now received the detailed proposal/information from the Office of the Chief Wildlife Warden, Government of Assam, Guwahati vide communication dated 26.01.2026, which was received in this Ministry on 26.01.2026 through e mail.



6. That the information so received from the Government of Assam is presently under detailed examination in the Ministry for taking further necessary action in accordance with law, including steps required for exercise of powers under Section 5 of the Environment (Protection) Act, 1986 for finalization of the requisite notification, as referred to in the earlier reply filed before this Hon'ble Tribunal.
7. That the answering Respondent submits this affidavit in faithful compliance of the directions of this Hon'ble Tribunal.
8. That the contents of the above paragraphs are true and correct to my knowledge and based on official records. Nothing material has been concealed therefrom.

Identified by :

(Shariq Ahmed)

Advocate

Enrollment No. UP/4047/2007



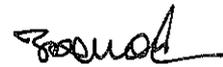
DEPONENT

(डा. राजेन्द्र कुमार)
(Dr. RAJENDRA KUMAR)
वैज्ञानिक 'डी'/Scientist 'D'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

VERIFICATION

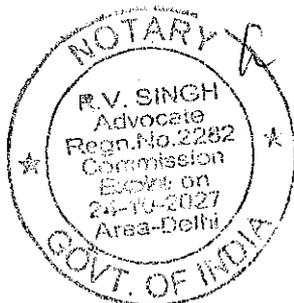
*I identified the deponent/executioner
who has signed in my presence*

Verified at New Delhi on this 4th day of February, 2026 that the contents of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.



DEPONENT

(डा. राजेन्द्र कुमार)
(Dr. RAJENDRA KUMAR)
वैज्ञानिक 'डी'/Scientist 'D'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi



*solely affirmed before me, ~~and~~
over & explained to the deponent*

Notary Public. DELHI

14 FEB 2026

Affidavit on behalf of Respondent No. 1 MOEF&CC in compliance of order dated 26.11.2025 in OA No. 19 of 2014 dr. Kashmira kakati vs the Union of India & Ors.

1 message

Sadhu Kumar Yadav <sadhukumaryadav4516@gmail.com>

Wed, Feb 4, 2026 at 6:55 PM

To: petalchandhok@trustlegal.in, sanjay@eldfindia.com, sridhar@sreeran.com, "rajnishprasadadvocate@gmail.com" <rajnishprasadadvocate@gmail.com>, "avijitroy.aor@gmail.com" <avijitroy.aor@gmail.com>, "berimanu@gmail.com" <berimanu@gmail.com>

Cc: shariqcounsel2005@gmail.com

Dear sir / Madam,

Please find enclosed herewith the affidavit of union of india (Ministry of Environment Forest and Climate Change) in OA No. 19 of 2014 dr. Kashmira kakati vs the Union of India & Ors.

*Thanks & regards.***Court Clerk***Sadhu Sharan Yadav**For Shariq Ahmed (Advocate)***Office:**

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**OA 19-2014 for 06.02.2026.pdf**

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